

22/11/88

Hon Mr. D. Verma, J.M.
Hon Mr. A.K. Mishra, A.M.

Sh A.K. Shukla for applicants. Sh
Lalit Shukla for respondents.
The learned counsel ^{for Sh A.K. Shukla} for the
applicants stated at the Bar that he
does not wish to press the claim of
applicant Nos 1 & 3 & 4 namely Sh
Rajesh Kumar Sharma & Rajit
Sinha respectively & requests that
the same be dismissed in respect of
their claims. We order accordingly.

The learned counsel for
the applicants further states that he is
willing to make a representation
in respect of the applicant No 2 & it
will be ~~open~~ for respondents to consider
his claim in accordance with law.
The learned counsel for respondents Sh.
Lalit Shukla has no objection to this
order. We, therefore, direct the
applicant No 2 to make a representation
in the department within 15 days from the
date of ~~communication~~ ^{communication} of this order &
the respondents ~~shall~~ ^{shall} consider his
case within 2 months from the date
of receipt of such representation.
The OA is decided accordingly.
No costs.

on
ground
of
being
incompetent
to
act

[Signature]
A.M.

[Signature]
J.M.